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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT NOTIFICATIONS

The 16th August 1943

No. 2606-C.—The following notification by the Government of Sind is republished for general information.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

HOME DEPARTMENT (SPECIAL)

Karachi, 2nd July 1943

No. S.17/14/8-H. (S)/43—Whereas in the opinion of the Provincial Government the document in English entitled 'My Appeal to the British' by Mahatma Gandhi, edited and published by Anand T. Hingorani, Karachi, and printed at the Allahabad Law Journal Press, Allahabad, contains a prejudicial report ;

Now, therefore, in the exercise of the powers conferred by clauses (d) and (e) of sub-rule (1) of rule 40 of the Defence of India Rules, the Government of Sind hereby prohibit the further publication, sale or distribution of the said document, or of any extract therefrom, or of any translation thereof, and also declare the said document and every copy or translation thereof, or extract therefrom, to be forfeited to his Majesty.

By order of the Governor of Sind
J. M. SLADEN
Chief Secretary

The 18th August 1943

No. 2627-C.—The following notification by the Government of Bombay is republished for general information.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

HOME DEPARTMENT (POLITICAL)

Bombay Castle, 31st July 1943

No. S.D. III/1003—Government notification No. S.D. XXIII/379, dated the 6th March 1943, published at page 496 of Part I of the *Bombay Government Gazette*, dated the 11th March 1943, declaring to be forfeited to His Majesty all copies of the following pamphlet in English and all other documents containing copies, reprints, translations of or extracts from the said pamphlet is hereby cancelled :—

"My Correspondence with Government on Poona and Nandurbar Firing, 1943" by Mr. R. N. Mandlik, B.A., Member, Bombay Legislative Assembly.

By order of the Governor of Bombay
D. SYMINGTON
Secretary

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATION

The 16th August 1943

No. 6422-S.T.—The following notifications of the Government of India, in the Department of Food, are hereby republished for general information.

By order of the Governor
J. S. JHA

Secretary to Government

GUR CONTROL ORDER

New Delhi, 24th July 1943

No. 11-S.C. (6)/43-I.—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules the Central Government is pleased to make the following Order :—

1. (1) This Order may be called the Gur Control Order.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. In this order, unless there is anything repugnant in the subject or context,

(a) "Controller" means the person appointed as Gur Controller for India by the Central Government, and includes any person authorised by the said Controller to exercise all or any of the powers of the Controller under this Order ;

(b) "dealer" means a person dealing in the purchase, sale, or distribution of Gur ;

(c) "producer" means a person carrying on the business of producing Gur ;

(d) "Gur" means articles commonly known as Gur, Gul, jaggery, palmyra jaggery, shakkar and rab, and includes raw sugar as also uncrystallised sugar in any other form comprising of original and convertible molasses and other impurities inherent or foreign prepared by boiling cane or palmyra juice ;

(e) "Sugar" means any form of sugar containing more than 90 per cent of sucrose.

3. The Controller may, from time to time, fix by notification in the official Gazette for any specified area the maximum prices at which Gur may be sold or delivered, and different rates of prices may be so fixed by him for different areas or different types or grades of Gur.

4. Every producer and dealer shall comply with such directions regarding the production, sales, delivery, stocks, distribution or prices of Gur as may from time to time be given by the Controller.

5. If in the opinion of the Controller the unregulated production of Gur in any area is likely to affect adversely the production of sugar in quantity which in his opinion is required for the needs of the community, he may, by order published in the official Gazette, provide for all or any of the following matters :—

(a) prohibit or restrict the export of sugarcane to any place outside that area ;

(b) direct that cane growers in that area shall deliver sugarcane to a specified sugar factory or factories in accordance with such conditions in regard to quantity, price, and time of delivery as may be specified by the Controller ;

(c) prohibit, or restrict to such quantities or qualities or both as may be specified by the Order, the manufacture of Gur by all or any class of producers in the said area.

6. (1) The Controller may, from time to time—

(i) allot quotas of Gur for the requirements of any specified province or area, or of any specified market, and

(ii) issue directions to any producer or dealer to supply Gur to such areas or markets or such persons or organisations, in such quantities, of such types, or grades at such times, at such prices and in such manner as may be specified by the Controller.

(2) Every producer or dealer shall, notwithstanding any existing agreement with any other person, give priority to, and comply with, any directions issued to him under sub-clause (1).

7. No Gur shall, after such date and from such area as the Controller may notify in this behalf, be offered for transport by railway or in any manner whatsoever by land or river by a consignor or accepted by a railway servant or by any person whatsoever for transport or transported by rail, road or river except under a permit issued by the Controller in such form and subject to such conditions and in respect of such areas as he may from time to time prescribe :

Provided that this clause shall not apply to the transport by railway or in any manner whatsoever by land or river of Gur (a) by a *bona fide* traveller as part of his personal luggage, or (b) under and in accordance with military credit notes or (c) under and in accordance with a permit issued by a Provincial authority before the date of this Order.

Explanation—For the purposes of this clause Gur not intended for the personal use of the traveller and members of his family shall not be deemed to be his personal luggage.

8. The Controller may, by notification in the Official Gazette, make regulations for carrying into effect the purposes of this Order.

New Delhi, 24th July 1943

No. 11-S.C. (6)/43-II.—Mr. N. C. Mehta, I.C.S., is appointed Gur Controller for India.

E. WOOD

Secretary to the Government of India
Simla, 24th July 1943

No. 11-S.C. (9)/43—In exercise of the powers conferred by clause 7 of the Gur Control Order, 1943, the Gur Controller for India hereby notifies that no Gur shall on or after the 1st of August 1943 be offered for transport by railway by a consignor or accepted by a Railway servant for transport from any Railway Station not within the U. P. and N. W. F. P. to any place outside the province within which such station is situated except under a permit issued by the Gur Controller for India.

N. C. MEHTA

Gur Controller for India

New Delhi, 24th July 1943

No. 11-S.C. (6)/43-III.—In exercise of the powers conferred by sub-section (4) of section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the powers conferred on it by clause (c) of sub-rule (2) of rule of 31 of the Defence of India Rules shall, in respect of the undertaking engaged in the production or distribution of Gur, be exercisable also by the Gur Controller for India.

E. WOOD

Secretary to the Government of India

COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS

The 17th August 1943

No. 17373—HC-8/42-Com.(C).—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor
W. W. DALZIEL

Secretary to Government

COMMERCE—WAR

New Delhi, 31st July 1943.

No. 91-C. W. (1)/43—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India, in the Department of Commerce, No. 91-C. W. (1)/43, dated the 6th March 1943, namely:—

For the Schedule annexed to the said notification, the following Schedule shall be substituted, namely:—

"SCHEDULE

PART A

(No licences)

1. Agar-agar.
2. Arms, Ammunition and Military stores (including explosives and fulminate of mercury).
3. Candles of all kinds
4. Chemicals and chemical preparations, the following:—
 - (i) Acetone,
 - (ii) Acid Acetic,
 - (iii) Acid Formic,
 - (iv) Aluminium Oxide,
 - (v) Ammonium sulphate,
 - (vi) Aniline and alkylated aniline.
 - (vii) Calcium Acetate (acetate of lime),
 - (viii) Calcium Carbide,
 - (ix) Chlorinated Hydrocarbons,
 - (x) Chrome alum.
 - (xi) Dimethyl sulphate,
 - (xii) Ethyl alcohol or rectified spirit of any proof degree, methylated or denatured or mineralised spirits,
 - (xiii) Lithopone and Cadmium Lithopone,
 - (xiv) Naphthalene,

- (xv) Phosphorus,
- (xvi) Potassium bichromate,
- (xvii) Salts and other compounds of mercury,
- (xviii) Sodium bichromate,
- (xix) Sodium Hydrosulphite,
- (xx) Sodium Nitrite, and
- (xxi) Toluol (Toluene).

5. Drugs and medicines, the following:—

- (i) Acidum Acetylsalicylicum, Acidum Boricum, Acidum Citricum, Acidum Cresylicum, Acidum Mandelicum, Acidum Nicotinicum, Acidum Salicylicum, Acidum Tannicum, Acidum Tartaricum, Acriflavina, Aether Anaestheticus, Aethylis Chloridum, Morphinae Hydrochloridum, Ammonii Carbonas, Nitris, Antimonii et Potassii Tartras, Antimonii Tartras, Antimonii Trichloridum, Antrypol, Trioxidum, Argentoproteinum, Argentoproteinum Atropinae Sulphas, Barbitonum, Barbitonum Benzonium, Benzylis Benzoas, Bismuth salts, Bismuthum Praecipitatum, Borax, Brilliant Green, Camphor, and refined, Carbonel Teetrachloridum, Chinofonium Chlorocresol, Chlorolormum, Cinchona Bark and powder, Cocaina and its salts, Creosotum, Cresol, Cupri Dextrosom, Digoxin, Emetina and its salts, Praeparata and preparations thereof, Ferri et Citras, Ferri Sulphas, Fluoresceinum Solubile, Hexaminum Hexobarbitonum, Hexobarbitonum Solubile, Histaminum Phosphas Acidus, Homatropinae Hydrobromidum Hyoscina and its salts, Insulinum, Insulinum Protaminatum cum Zinco, Ipecacuanha, Liquor Cresol Saponatus Mapharside, Menthol, Mepacrinae Hydrochloridum, Mepacrinae Methanosulphonas, Mersalylum, Nearsphenamina, Nikethamidum, Pamaquin, Paraffinum Liquidum, Paraffinum Molle, Paraldehydum, Paris Green, Pentothal Sodium, Percaine, Phenol, Phenobarbitonum, Phenobarbitonum Solubile, Phenolphthaleinum, Planocaine-Potassii Bromidum, Potassii Iodidum, Potassii Permanganas, Procainae Hydrochloridum, Quinina and its salts, Quinidina and its salts, Saccharinum, Sodii Bromidum, Sodii Citras, Sodii Chloras, Sodii Iodidum, Sodii Phosphas Acidus, Sodii Salicylas, Sulphadiazinum, Sulphaganimidinum, Sulphapyridinum, Sulphathiazolum, Sulphonamide preparations (e.g. Sulphanilamide, Solutasine etc.), Totaquina, Tryparsamidum, Zinci Oxidum (B.P.), Zinci Sulphas.

(ii) Any medicinal preparation containing any one or more of the drugs or medicines specified in entry (i) above whether in bulk or in any other form, such as tablets, ampoules, solutions, ointments, etc., including all proprietary brands and Trade Marks preparations and equivalents of them intended for oral, hypodermic, intravenous or external use.

6. Glass substitute.

7. Gums and resins, the following:—

Gum Benzoin.

8. Hides, the following:—

(i) Wet salted cow hides (trimmed according to trade custom) from 13 lb. to 28 lb.

(ii) Dry salted cow hides other than those known as Daccas, from 9 lb. upwards.

(iii) Dry (arsenicated or otherwise) framed cow hides from 6 lb. upwards.

(iv) Wet salted buffalo hides (trimmed according to trade custom) from 25 lb. upwards.

(v) Dry salted or dry (arsenicated or otherwise) buffalo hides (trimmed according to trade custom) from 12 lb. upwards.

(vi) Hides cut into pieces of any weight or size, other than trimmings (glue pieces)

9. Horse hair and manufactures thereof.

10. Horses and mules.

11. Instruments, Apparatus and Appliances, and parts thereof, the following:—

(i) Cameras,

(ii) Clinical thermometers,

(iii) Optical glass, formed and unformed,

(iv) Optical instruments, all sorts, not specified in Part C, and

(v) Surveying instruments and appliances.

12. Leather, unwrought, the following:—

(i) All vegetable tanned leather produced from buffalo hides weighing in hides 14 lb. and over or in sides 7 lb. and over.

(ii) All classes of vegetable tanned leather produced from cow hides or kips weighing 8 lb. or over as hides and 4 lb. or over as sides other than East India Kips.

(iii) All chrome tanned upper leather produced from cow or buffalo hides and having a minimum substance of 1.5 mm. and/or a minimum area of 11 sq. ft. per half hide (side) or 22 sq. ft. per full hide.

(iv) All unwrought leather from buffalo, cow or calf-hide in the form of cut pieces or cut components (leather goods, semi-manufactured).

13. Leather manufactures, the following :—

(i) Men's footwear, all sorts, and component parts thereof.

(ii) Suitcases, bags, attache cases or other containers made of cow or buffalo hide or leather and component parts thereof.

14. Metals and Ores, the following :—

(i) Antimony,

(ii) Ferro alloys including ferro-chrome, ferro-manganese, ferro-phosphorus, ferro-silicon, ferro-titanium, ferro-tungsten, ferro-vanadium and ferro-molybdenum,

(iii) Magnesium and magnesium alloys,

(iv) Mercury,

(v) Nickel, nickel oxide ; nickel ore and matte ; nickel alloys,

(vi) Phosphor alloys,

(vii) Tin, wrought and unwrought ; tin alloys,

(viii) Zinc or spelter, wrought and unwrought ; zinc concentrates, dross and manufacturing residues ; zinc alloys and

(ix) Scrap containing any of the metals or alloys specified in entries (i) to (viii).

15. Pyrethrum flowers, whole or powdered, and extracts of any strength obtained therefrom ; also insecticides containing pyrethrum flowers or extract of pyrethrum flowers.

16. Roofing felts and associated joining materials.

17. Small tools, all sorts, and component parts thereof, including—

(i) Metal working tools, hand or machine operated.

(ii) Wood working tools, hand or machine operated.

(iii) Hand tools of all descriptions.

(iv) Precision and measuring tools and instruments.

18. Spectacle frames, all sorts.

19. Starch, dextrine and farina.

20. Textiles, the following :—

(i) Flax, raw, and

(ii) Flax manufactures.

21. Vessels for inland and harbour navigation (such as launches, boats, barges and dredgers) and component parts and equipment thereof.

22. Vitamin A, its preparations and admixtures.

23. Wood preservatives, the following :—

(i) Coal tar,

(ii) Creosote, and

(iii) Mixtures containing coal tar or creosote.

PART B

(Licences issued by the Exports Trade Controller)

1. Bakelite and other synthetic moulding powders.

2. Bacon and ham, not canned or bottled.

3. Drugs, crude and refined, both indigenous and imported medicines and medicinal preparations, other than those specified in Parts A and C.

4. Glass bottles of crown cork pattern.

5. Hops.

6. Malt.

7. Seed potatoes.

PART C

(Licences issued by the Central Government in the Department of Supply or by an officer authorised by that Department in this behalf)

1. Abrasives manufactured, including grinding wheels ; emery paper and powder ; sand paper.

2. Belting for Machinery—

(i) of cotton,

(ii) of hair, and

(iii) of leather.

3. Bitumen.

4. Bristles, pig, and manufactures thereof.

5. Buttons made of bone or horn.

6. Carbonised coconut shell.

7. Cement.

8. Chemicals and chemical preparations, the following :—

(i) Acid Hydrochloric,

(ii) Acid Nitric,

(iii) Acid Oxalic,

(iv) Acid Sulphuric,

(v) Alcohol Methyl,

(vi) Aluminous sulphates (including all forms of alum except chrome alum),

(vii) Ammonia and ammonium compounds other than those included in Part A,

(viii) Barium peroxide,

(ix) Barium sulphate, (Barytes),

(x) Bleaching powder and chlorine,

(xi) Calcium chloride,

(xii) Caustic soda,

(xiii) Chemical manures other than Ammonium sulphate,

(xiv) Glycerine,

(xv) Hydrogen peroxide,

(xvi) Iodine,

(xvii) Magnesium sulphate,

(xviii) Potassium and Potassium compounds other than those included in Parts A and D,

(xix) Gases, all sorts other than those included in Part A,

(xx) Salts and other compounds of arsenic, chromium, copper, lead, molybdenum, nickel, platinum, radium, tin and zinc other than those included in Part A,

(xxi) Sodium bicarbonate,

(xxii) Sodium carbonate,

(xxiii) Sodium cyanide,

(xxiv) Sodium peroxide,

(xxv) Sodium silicate,

(xxvi) Sodium sulphate,

(xxvii) Sodium sulphide,

(xxviii) Sodium thiosulphate, and

(xxix) Sulphur.

9. Cork and cork manufactures

10. Drugs and medicines, the following :—

(i) Acidum ascorbicum, adrenalinae, Hydrochloridum. Ammonii Chloridum, Amylocainae Hydrochloridum, Aneurinae Hydrochloridum, Apomorphinae Hydrochloridum, Argenti Nitras, Barii Sulphas, Belladonnae Folium, Belladonnae Radix, Bromethol, Cadmii Iodidum, Caffeina and its salts, Calamina, Calcii Gluconas, Calciferol, Calcii Lactas, Calcii Sulphas Cantharidis, Carbacholum, Cascara Sagrad and preparations thereof, Chloralis Hydras, Chloroxylenol, Chromii Trioxidum, Chrysarobinum, Codema and its salts, Creta, Diamorphinae Hydrochloridum, Digitalin, Ephedrina and its salts, Extractum Filicis Liquidum, Extractum Hepatis Liquidum, Extractum Pituitarii Liquidum, Extractum Suprarenali Corticis, Ferriet Ammonii Citras, Gentian Violet, Glucosum Liquidum, Glycerilis Trinitras, Hyoscyamus, Iodophthaleinum, Iodoxyil, Kaolinum, Liquor Formaldehydi, Liquor Hydrogenii Peroxidum, Magnesii Trisilicas, Methylsulphonas, Morphina and its salts, Nitrogenii Monoxidum, Oestradiol. Oleum Anethi, Oleum Anisi, Oleum Arachis, Oleum Chenopodii, Oleum Eucalypti, Oleum Hydnocarp, Oleum Iodisatum, Oleum Menthae Piperatae, Oleum Morrhuæ, Oleum Theobromatis, Oleum Vitaminatum, Opium, Oxygenium, Peptonum, Phenacetinum, Phenyl Hydrargyri Acetas, Phenyl Hydrargyri Nitras, Physostigmina and its salts, Pirevan, Potassii Persulphas, Resorcinol, Riboflavin, Santoninum, Soda Lime, Sodii Chloridum, Sodii et Potassii Tartras, Sodii Sulphas Acidus, Spiritus Ammoniae Aromaticus, Stibophenum, Stilboestrol, Strophanthinum, Strychnina and its salts, Sulpharsphenamina, Tetrachlorethyleneum, Theobromina et Sodii Salicylas, Theophyllina cum Aethylenediamina, Thiodiphenylamina, Thymol, Thyroideum, Tragacanth, Trypan Blue, Urea.

(ii) Any medicinal preparation containing any one or more of the drugs or medicines specified in entry (i) above whether in bulk or in any other form, such as tablets, ampoules, solutions, ointments, etc., including all proprietary brands and Trade Mark preparations and equivalents of them intended for oral, hypodermic, intravenous or external use.

11. Glass, sheet.

12. Graphite and graphite crucibles.

13. Guns and resins, the following :—

Rosin.

14. Hydraulic packing.

15. Instruments, Apparatus and Appliances, and parts thereof, the following :—

(i) Accumulators and dry cells.

(ii) All electrical instruments, apparatus and appliances, not specifically included under any other entry,

(iii) Electric fans and accessories,

(iv) Electrical insulating materials of all sorts,

(v) Electric lamps,

(vi) Electric lighting accessories and fittings,

(vii) Electric wires and cables (including telegraph and telephone) wires and accessories,

- (viii) Microscopes.
- (ix) Photographic papers, plates and films including those used in X-ray photography but excluding cinema films.
- (x) Surgical and veterinary instruments, apparatus, and appliances, including cotton, wool and lint.
- (xi) Telegraph and telephone instruments and apparatus, and
- (xii) Wireless instruments and parts thereof.
16. Lamps and parts thereof the following :—
- (i) Gas Lamps.
 - (ii) Hurricane Lamps.
 - (iii) Incandescent oil lamps,
 - (iv) Oil Lamps, and
 - (v) Parts of Lamps, all sorts, other than funels, globes and glass parts covered by item 20 of Part D.
17. Machinery and millwork, including parts thereof, but excluding—
- (i) machine tools of any description, and
 - (ii) parts of machinery and millwork which are exported for purposes of repairs or are returned to the manufacturers as defective.
18. Machine Tools of all description and parts thereof.
19. Metals and Ores the following :—
- (i) Aluminium ore, aluminium and aluminium alloys.
 - (ii) Antimony ore and antimony alloys containing more than 10 per cent of antimony including printing and bearing alloys.
 - (iii) Arsenic ore and metal.
 - (iv) Beryl (Beryllium) ore, metal and alloys,
 - (v) Chrome ore and metal,
 - (vi) Cobalt ore and metal,
 - (vii) Copper ores : copper wrought and unwrought ; copper plates and sheets ; copper wire, drawn ; copper alloys.
 - (viii) Fluorspar.
 - (ix) Ilmenite and monazite.
 - (x) Iridium : osmiridium ; iridosmine and concentrates containing iridium.
 - (xi) Iron or steel :—
 - (a) Pig iron.
 - (b) High speed Tool Steel in any form.
 - (c) Die steel of any form,
 - (d) Steel ingots.
 - (e) Rolled, forged or cast steel,
 - (f) Iron castings, and
 - (g) Tin plate.
 - (xii) Lead ore : pig lead ; lead sheets ; lead pipes and tubes ; lead alloys.
 - (xiii) Magnesite.
 - (xiv) Manganese ore and manganese.
 - (xv) Molybdenum and molybdenum ores,
 - (xvi) Platinum, crude and refined ; platinum alloys,
 - (xvii) Radium, radium ores and concentrates,
 - (xviii) Silver ore and metal (other than bullion) ; silver alloys and manufactures.
 - (xix) Strontium.
 - (xx) Tantalum ore and metal.
 - (xxi) Tin concentrates and ores.
 - (xxii) Tungsten and tungsten ore (Wolfram),
 - (xxiii) Vanadium and vanadium ores,
 - (xxiv) Zinc ore, and
 - (xxv) Scrap containing any of the metals or alloys specified in entries (i) to (xxiv).
20. Manufactured articles, not specified elsewhere in this Schedule, made wholly or mainly of any of the metals or alloys specified in item 14 of Part A or in item 19 of this Part, including containers, when not in use as containers or when in use as containers of goods specified in this Part.
- (N.B.—An article shall be deemed to be made mainly, of any of the metals or alloys referred to if such metal or alloy constitutes the major part of either the bulk or the value of the article.)
21. Paints, varnishes and enamels, all sorts, not covered by any other entry in this Part.
22. Patent photographic developers, fixers and photographic materials not otherwise specified.
23. Processing materials for rubber tyres not covered by any other item in this Part.
24. Rubber manufactures, all sorts, including rubber shoes and canvas shoes with rubber soles.
25. Sera.
26. Textiles, the following :—
- (i) Hemp, raw, all sorts (Manila, Sisal and Indian hemp, etc.), and manufactures thereof, including twine, and
 - (ii) Woollen yarn and hosiery.
27. Turpentine and pine oil.

28. Vehicles and parts thereof (excluding old scrap parts), the following :—

- (i) Aircraft and parts of aircraft ; special aircraft materials.
- (ii) Motor vehicles, namely, motor cars, motor cycles and motor omnibuses, vans and lorries and chassis for the same, whether fitted with rubber tyres and tubes or not and
- (iii) Parts of motor vehicles, including rubber tyres and tubes and producer gas plants.

29. Wood and timber, all sorts, including plywood and other laminated wood but excluding sandalwood and agarwood ; also chests, boxes, crates and other containers made therefrom when exported empty, and parts thereof including shocks.

PART D

(Licences issued by the Export Trade controller)

1. Apparel, all sorts.
 2. Articles made wholly or mainly of plastic materials.
 3. Asbestos and manufactures thereof.
 4. Asbestos cement.
 5. Books, printed
 6. Buttons, all sorts, other than those specified in Part C.
 7. Carbons, decolourising and activated.
 8. Chemicals and chemical preparations, the following :—
 - (i) Caoutchoucine.
 - (ii) Oleic acid,
 - (iii) Potassium chlorate, and
 - (iv) Pyridine.
 9. Cinematograph films, not exposed.
 10. Clocks, watches and parts thereof.
 11. Coal and coke ; charcoal.
 12. Coffee.
 13. Coir, unmanufactured and manufactured.
 14. Containers made wholly or mainly of any of the metals or alloys specified in item 14 of Part A or in item 19 of Part C, when in use as containers of goods other than those specified in Part C.
- (N.B.—An article shall be deemed to be made mainly of any of the metals or alloys referred to, if such metal or alloy constitutes the major part of either the bulk or the value of the article.)
15. Derris root and powder.
 16. Diamonds, precious and semi-precious stones.
 17. Domestic earthenware and chinaware.
 18. Dyestuffs, the following :—
 - (i) Synthetic dyestuffs including coal tar derivatives used in any dyeing process, and
 - (ii) Natural indigo.
 19. Gall nuts.
 20. Glass and glassware, all sorts, other than those specified in Parts B and C.
 21. Gramophone records.
 22. Gums and resins, all sorts, other than those specified in Parts A and C.
 23. Hides and skins, tanned or dressed, the following :—
 - East India Kips.
 24. Hydraulic brake fluid for automobiles.
 25. Kapok.
 26. Lac, all sorts ; also mixtures containing some form of lac as one of the main ingredients.
 27. Leather manufactures, all sorts, not specified in Part A.
 28. Manures, other than chemical manures.
 29. Matches, all sorts.
 30. Mica; articles made mainly or wholly of mica.
 31. Olecakes, all sorts.
 32. Oils, animal, all sorts.
 33. Oils, mineral, all sorts (including crude oil, kerosene, fuel oils, lubricating oils, greases, petrol, solvent oils, mineral turpentine, benzine and benzol other than drugs and medicines included in item 5 of Part A and item 10 of Part C).
 34. Oils, vegetable, non-essential, other than those included in item 10 of Part C and item 4 of Part E.
 35. Oilseeds, non-essential, all sorts.
 36. Paper and pasteboard, all sorts, and manufactures thereof, stationery.
 37. Perfumed spirits.
 38. Pictures, framed.
 39. Polishes and compositions for application to leather, metals or wood.
 40. Printers' and Lithographers' inks.
 41. Pulp of wood for paper-making ; also rags and other

materials for making paper.

42. Quartz crystals.
43. Rubber, raw; Rubber scrap and waste.
44. Silver bullion.
45. Soaps, washing powders and toilet requisites.
46. Tallow and Stearine, all sorts.
47. Tea.
48. Textiles, the following :—
 - (i) Artificial silk yarn,
 - (ii) Artificial silk manufactures, including mixtures with other textiles or staple fibre.
 - (iii) Cotton manufactures, all sorts (including cotton twist and yarn; piecegoods, hosiery, sewing thread, canvas, mosquito netting and tape),
 - (iv) Haberdashery and millinery,
 - (v) Jute raw; jute manufactures,
 - (vi) Silk, raw, cocoons, waste products (including Dupion) and hand reeled,
 - (vii) Silk yarn and manufactures, all sorts (including silk hosiery), and
 - (viii) Wool, raw, and manufactures, other than woollen yarn and hosiery.
49. Tobacco and tobacco manufactures, the following :—
 - (i) Cigarettes.
 - (ii) Cigars, and
 - (iii) Flue cured tobacco.
50. Toys and requisites for games and sports.
51. Ultramarine blue.
52. Umbrellas and umbrella fittings.
53. Waxes of all kinds, including paraffin wax.

PART E

(Licences issued by the Export Trade Controller)

1. Animal bladders, guts and casings.
2. Carbon black.
3. Chemicals and chemical preparations, the following :—
 - (i) Cholesterol.
 - (ii) Phthalic acid and derivatives,

- (iii) Picric acid, and
- (iv) Radon.
4. Fibres for brushes and brooms
5. Hair of all kinds and manufactures of hair, other than horse hair and manufactures of horse hair.
6. Hides and skins, raw, other than those specified in Part A; furs and fur skins.
7. Hides and skins, tanned or dressed, and leather, unwrought, all sorts, other than those specified in Parts A and D.
8. Metals and Ores, the following :—
 - (i) Bismuth,
 - (ii) Cadmium,
 - (iii) Columbium,
 - (iv) Rutile, Zircon, Kyanite and Sillimanite.
 - (v) Iron ore,
 - (vi) Iron pyrites,
 - (vii) Lithium,
 - (viii) Titanium metal.
 - (ix) Thorium, and
 - (x) Uranium
9. Myrobalans and other tanning substances, excluding gall nuts.
10. Postage stamps.
11. Scrap cinematograph films.
12. Selenium.
13. Tale.
14. Textiles, the following :—
 - (i) Cotton, raw and waste,
 - (ii) Mesta-fibre, and
 - (iii) Ramie fibre and piecegoods made therefrom.
15. Turkey red oil.

PART F

(Licences issued by the Central Government in the Department of Food or by an officer authorised by that Department in this behalf)

1. Casein.
2. Liquors, all sorts, other than those specified in Part D.

The 18th August 1943

3. Provisions and Oilman's stores, the following :—
- (i) Canned and bottled provisions,
 - (ii) Ghee and butter.
 - (iii) Cheese,
 - (iv) Pickles, and
 - (v) Chutneys and condiments.
4. Vegetable product, as defined in the Vegetable Product (Excise Duty) Act, 1943 (XI of 1943).

PART G*(Licences issued by the Export Trade Controller)*

1. Animals, living, the following :—
- (i) Cattle, and
 - (ii) Poultry.
2. Fodder, bran and pollards.
3. Fruits, nuts and vegetables (including dried, salted or preserved, not canned or bottled).
4. Grain, pulse and flour.
5. Provisions and Oilman's stores, other than those included in Parts B and F, including curry powder containing one or more varieties of spices as ingredients
6. Seeds, other than those specified in Part D, the following :—
- (i) Oilseeds, essential, all sorts, and
 - (ii) Seeds, other than oilseeds.
7. Spices, all sorts.
8. Sugar including molasses.

K. G. AMBEGAOKAR
Joint Secretary

No. 17477-Com.(C).—The following order, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor
W. W. DALZIEL
Secretary to Government

New Delhi, 19th June 1943

No. 24(2)-Tr. (C.L.)/43—In exercise of the powers conferred by sub-rule (2) of rule 81-G of the Defence of India Rules, the Central Government is pleased to order that the statement which a company shall file with the Registrar of Joint Stock Companies under sub-rule (1) of the said rule, shall contain the following particulars, namely :—

(i) The names and addresses of all persons, who have become members of the company since the date of the last return and the number of shares of each class acquired by each ;

(ii) the names of members of the company, other than those stated in clause (i), who have transferred or forfeited any shares held by them, or acquired any shares, since the date of the last return, specifying, in each case, the total number of shares of each class transferred, forfeited or acquired ; and

(iii) the total number of shareholders of each class.

S. N. RAY
Joint Secy. to the Govt. of India.